

Green India, Sustainable Agriculture and Strategic knowledge for Climate Change. The National Action Plan outlines steps in these area that will enable the country to adapt to climate change and enhance the ecological sustainability of India's development path. The Missions include and have components activities which are to be implemented at the State level.

As a follow-up to the implementation of the NAPCC, States have been advised to prepare the State Action Plan on Climate Change (SAPCC) in-line with the objectives of the NAPCC. As of now, 16 States have prepared draft State Action Plans. The plans are being appraised in consultation with the States and sectors concerned.

#### **Devaluation of Rupee**

\*114. SHRI PRAKASH JAVADEKAR: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that Rupee has been devalued by more than ten per cent since January, 2011;

(b) if so, the details thereof and the reasons therefor; and

(c) the details of steps Government intends to take to ensure proper exchange rate for the Rupee?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): (a) Yes, Sir.

(b) In the calendar year 2011 so far, the point-to-point daily exchange rate of rupee (average of buying and selling rates reported by Foreign Exchange Dealers Association of India (FEDAI)) depreciated by 14.8 per cent from ` 44.67 per US dollar on January 03, 2011 to ` 52.41 per US dollar on November 25, 2011.

The fluctuation in rupee exchange rate has been due to changing supply-demand balance in the domestic foreign exchange market. The main reason for depreciation of rupee against US dollar is uncertain global economic environment, particularly unfolding of euro zone sovereign debt crisis, which has impacted the level of Foreign Institutional Investment (FII) flows in the foreign exchange market.

(c) The exchange rate of rupee is basically determined by the demand and supply conditions in the foreign exchange market. The Reserve Bank of India (RBI) constantly monitors the developments in the foreign exchange market and intervenes through purchase or sale operations only with objective to curb excessive volatility and to restore orderliness in the market without targeting any specific rate or band.

#### **Manufacturing and supply of fake medicines**

\*115. SHRI RAM KRIPAL YADAV: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of cases detected and registered during the last three years about fake medicines production and business all over the country;

(b) whether any culprits have been booked and the action taken against them so far; and

(c) if so, the details thereof as day-by-day reports on fake medicines being manufactured and made available at the shops are coming?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) to (c) The manufacture and sale of spurious drugs is a clandestine activity. Cases of spurious drugs are detected through constant surveillance and drawing up of samples of drugs for test.

A survey to assess the extent of spurious drugs in the country was conducted in the year 2009 by the Ministry of Health, through Central Drugs Standard Control Organisation (CDSCO) on the basis of statistical principles provided by Indian Statistical Institute (ISI), Hyderabad. The survey has revealed that the extent of drugs found spurious was 0.046% only. The result of the survey and the data received from the States/UTs indicate that the extent of spurious drugs in the country is very less. A Statement Showing details of Samples tested, Samples declared not of Standard Quality, Samples declared Spurious, Prosecutions launched, cases decided, persons arrested and Raids conducted during the last three years as per data made available from the States is given in the Statement.

**Statement**

*No. of Samples tested, No. of Samples declared not of Standard Quality, No. of Samples declared Spurious, No. of Prosecutions Launched, and No. of cases decided, No. of persons arrested and Number of Raids conducted during the last three years as per the feedback received from the States*

Sl. No.	Year	No. of drugs samples tested	No. of drugs samples declared not of standard quality	No. of drugs samples declared spurious/ adulterated	No. of prosecutions launched for manufacturing, sale and distribution of spurious/ adulterated drugs	No. of cases (as mentioned in the earlier column) decided	No. of persons arrested	No. of Raids conducted
1.	2008-09	45145	2597	157	220	11	133	2836
2.	2009-10	39248	1942	117	138	6	147	2513
3.	2010-11	49682	2372	95	167	9	72	1295